

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3218
ANSWERED ON:13.08.2010
QUOTA BENEFIT TO CHILDREN
Singh Chaudhary Lal

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a). whether children who have non-ST father and ST mother enjoy Scheduled Tribe quota benefits and allowances;
- (b). if so, the details thereof alongwith the reasons therefor;
- (c). whether Government has undertaken any survey to ascertain the exact number of cases for the purpose;
- (d). if so, the details thereof; and
- (e) .if not, the reasons therefore?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) & (b). No, Madam. The Hon'ble Supreme Court in its decision dated 14/02/2006 in Civil Appeal No. 6445 of 2000 - Anjan Kumar Vs. Union of India in 2006 – has held that the "offshoots of the wedlock of a tribal woman married to a non-tribal husband i.e. forward Class cannot claim Scheduled Tribe status". The Ministry of Tribal Affairs vide its letter dated 03/10/2008 had issued necessary instructions to all States/UTs for compliance of the judgement of the Hon'ble Supreme Court.

(c) to (e).: No, Madam.